

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 26/(MAH)/2016  
CA No.

CORAM: Present: SHRI SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)


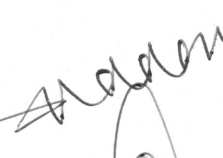

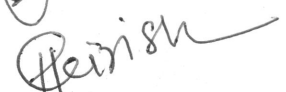

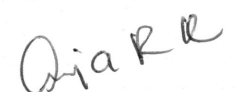
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017

NAME OF THE PARTIES: Mr. Namdev Sattaupa Patil  
V/s.  
Shri Vaijanath Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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23	Vijay Baidgijor	Advocate for R. 3 & 4	
	Purusottam Haldar	R. - 4	
	Dayanand Shastri	R. - 3	
	Girish Haldar	R. - 2	
	Vishal Shinde	Advocate for R. No. 1 & 2	
	Anuja R. K [as instructed by Mr. G. Aniruth Pursethham]	Adv for Petitioner.	

Cont.. on pg.2

**Common Order**

**CP No. 26/241/NCLT/MB/MAH/2016**

The Petitioner Counsel is not present, the Respondent Counsel submits that Valuer was already directed to file Report but report has not yet come from him, therefore, he sought further time for the Valuer to file his report.

At request of the Respondent Counsel, the Valuer is hereby directed to file the Report within 15 days hereof.

List this matter for hearing on 27.2.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial)**

Sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**